THE PRIME MINISTER AND MINISTER EXTERNAL. AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) 'Al-Arab' is a duly registered journal and '.he Government is not aware that anti-Jewish propaganda is carried on through it.

(b) Does not arise.

GUEST HOUSES IN MECCA

- 320. SHRI ANSARUDDIN AHMAD: Will the PRIMH MINISTER be pleased to state:
- (a) what is the number of guest housesrubats-which were established in Mecca for use of Indian Haj pilgrims by the former rulers of (i) Hyderabad, (ii) Bhopal and (iii) other prolanthrophists of India;
- Ob) what is the number of thete houses which are still in illegal possession of others; and
- (c) how many cases of recovery illegal possession this undertaken by the Indian Embassy in Saudi Arabia since 1960 and how many were finalised and with what results and how many are still pend

THE PRIME MINISTER AND MINISTER **AFFAIRS** EXTERNAL JAWAHARLAL NEHRU): (a) The number of rubats established in Mecca for the use of Indian Haj Pilgrims by the former rulers of Hyderabad and Bhopal are (i) Hyderabad-3, (ii) Bhopal-5 (iii) and by other philanthropists of India-39.

Ob) and (c) The information is being collected and will be laid on the Table of the House at toon as it is available.

RUNNING OF DEFENCE PROJECTS BY STATE GOVERNMENT

321. SHRI ABDUL GHANI: Will the Minister of DBFBNCB be plaaiad to stmt*:

(a) whether Government have any proposal to authorise any State Government to run a defence project; and

to Questions

(b) if so, to which State Government?

THE MINISTER OF DEFENCE PRO-DUCTION IN THE MINISTRY OF DE-?ENCE (SHRI K. RAGHURAMAIAH):

- (a) No, Sir, but the assistance of State Governments is being sought in setting up new factories.
 - (b) Does not arise.

fDISPLACED PERSONS IN **DELHI** SUB-

ZTMANDI MOSQUES

- 32. SHRI ABDUL GHANI: Will the PRIME MINISTER be pleased to state:
- (a) when Government propose to provide alternative accommodation to the displaced persons who have taken shelter in the Subzimandi mosques (Delhi) since 1947; and
- (b) the reasons for not giving them alternative accommodation till now?

THE PRIME MINISTER AND MINISTER EXTERNAL AFFAIRS JAWAHARLAL NEHRU): (a) and

(b) The question of providing native accommodation to these placed persons, like the question of finding alternative accommodation for squatters in Delhi, is a massive pro blem for which there are no simple solutions. This subject is under cons tant review of the authorities concern ed.

REGISTRATION, ETC., OF EX-SERVICEMENWITH THE DISTRICT SOLDIERS'. SAILORS'AND AIRMEN'S BOARD, TRIPURA

- 73. SHRI T. M. DASGUPTA: Will the Minister of DEFENCE be pleased to state:
- (a) how many ex-servicemen hav« so far registered themselves with the

[Transferred from the 25 the February, 1963

^Transferred from the 28th February, 1963.

District Soldiers', Sailors' and Airmen's Board, Tripura and what is their approximate number in Tripura;

- (b) how many meetings of the said Board have been held in each year during the last five years;
- (c) how much land and money have been given to the ex-servicemen for their rehabilitation and what was *per capita* land and m:ney allotment; and
- (d) how Administration proposes to expedite the solution of their problems?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) 5797 ex-service-men have registered themselves with the District Soldiers', Sailors' and Airmen's Board, Tripura according to the latest reports available with the Government. The total number of ex-servicemen in Tripura is about 6,000.

- (b) Three meetings were held during the last five years; one in 1981 and two in 1962.
- (c) 1764 acres of land have been given to 441 ex-servicemen at 4 acres per capita. Rs. 5,000 have been given to 50 ex-servicemen at Rs. 100 per head
- (d) The Tripura Administration giving preference to ex-Servicemen in the matter of certain appointments. A colony for ex-Servicemen has almost been completed. It is also proposed to grant loans to individual ex-Ser vicemen and to provide them with funds for building houses and for agri cultural implements. Besides, unddi the general directions of the Adminis tration, the District Soldiers', Sailors' and Airmen's Board js grvjing assis tance to ex-Servicemen and their families in matters relating to pension settlement, account* scholarships etc

SODEPUR COLLIERY

- 170. SHRI SURJIT SINGH ATWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that on the 19th January, 1963 certain workers of Sodepur 9 and 10 Pits Colliery near Asansol, went off the cage while going down the pit and died instantaneously; and
- (b) if so, what action has been taken against the persons responsible for this accident?

THE DEPUTY MINISTER IN TH* MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RATANLAL Krs-HOTULAL MALVIYA): (a) No. An accident however did occur on the 17th January, 1963 when one worker fell off the cage and died, and two workers were injured as a result of the tilting of the cage.

(b) The accident was due to an error of judgement on the part of the deceased and injured workers and as such called for no action on the part of the Mines Department.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS OF THEDAMODAR VALLEY CORPORATION FOR 1961-62 AND AUDIT REPORT THEREON

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION AND POWER (SHRI O. V. ALAGESAN): Sir, I beg to lay on the Table, under subsection (5) of section.45 of the Damodar Valley Corporation Act, 1948, a copy of the Annual Report and Accounts of the Damodar Valley Corporation for the year 1961-62, together with the Audit Report thereon. [Placed in Library. See No LT-959/63.]

Transferred from the 7th March, 1068.